

ITEM NO.7

COURT NO.15

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 3090/2026

[Arising out of impugned judgment and order dated 07-01-2026 in WP No. 8390/2009 passed by the High Court of Judicature at Bombay]

HEART AND SOUL ENTERTAINMENT LTD.

Petitioner(s)

VERSUS

DEEPAK S/O SHIVKUMAR BAHRY

Respondent(s)

FOR ADMISSION, IA No. 19805/2026 - PERMISSION TO APPEAR AND ARGUE IN PERSON, IA No. 37399/2026 - PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS

Date : 20-03-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) Petitioner-in-person (through VC)

For Respondent(s) Mrs. Madhavi Divan, Sr. Adv.
Mr. Janay Jain, Adv.
Mr. Rishabh Jadhav, Adv.
Mr. Sameer, Adv.
Mr. Pranav Sarthi, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Permission to appear and argue in-person is granted.
2. The Director of Petitioner-Company, who appears in-person through video conference, submitted that he wishes to press the present petition only with reference to certain observations made by the High Court against the petitioner in paragraph no.22 of the impugned judgment. This is regarding giving citation of a non-existent judgment in Court.

3. Though, he tried to explain that he never cited that judgment, however, at the present we are not going into that issue. As a matter of indulgence, we expunge the remarks made in the aforesaid paragraph. However, the fact remains that this menace is rampant in all Courts now, not only in India rather throughout the world. Everyone needs to be careful about this. In fact, this Court is already seized of this matter on judicial side.

4. With the aforesaid observations, the present Special Leave Petition is disposed of.

5. Pending application(s), if any, shall also stand disposed of.

(NIRMALA NEGI)
ASTT. REGISTRAR-cum-PS

(MANOJ KUMAR)
COURT MASTER (NSH)